

MINUTES OF THE MEETING No. 11/09 HELD ON 11.6.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

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The 11/09 meeting of Advance Licensing Committee was held on 11.6.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.

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The Committee first considered minutes of the NC meeting No. 10/09 for confirmation and confirmed and adopted the same without any change.

Case No A-73 ALC No.11/09 Dated 11.6.08	M/s. Surya International F.No.01/83/50/17 /AM08/DES-IV RLA No. 08/24/40/347/AM07 Lic.No. 081064076 Dt. 3.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

Case No C-1 ALC No.11/09 Dated 11.6.08	M/s. Surya International F.No.01/83/162/869 /AM08/DES-IV
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The Committee considered the case as per agenda for fixation of SION for the export product Flavouring Essence.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

Case No. M-89 ALC No.11/09 Dated 11.6.08	M/s. Technical Mulder (I) P. Ltd. F.No.01/85/50/170/AM07/DES-IV RLA No. 07/24/40/515/AM07
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..

Case No. M-90 ALC No.11/09 Dated 11.6.08	M/s. Piramal Glass Ltd, Mumbai F.N. 01/83/162/ 110/ AM08/DES-IV
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The Committee considered the subject as per agenda for deletion of foot notes of SION

A – 3627 and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. 7/191/2008/TSW dated 10.6.2008 the Committee decided to amend the Foot Note under heading SION A -3627 and to read as under:-

Note : “Under the heading Former at Sl. No. 1, the item Borax/Boric Acid should not exceed 0.10 kg.”

Case No. M-91 ALC No.11/09 Dated 11.6.08	M/s. Indokem Ltd., Mumbai F.N. 01/83/162/ 864/ AM08/DES-IV RLA F.No. 03/24/40/ 544/AM02 Lic. NO. 031010599 dt. 6.9.2001
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

Case No. M-92 ALC No.11/09 Dated 11.6.08	M/s. Indokem Ltd., Mumbai F.N. 01/83/162/ 2703/ AM08/DES-IV RLA F.No. 03/24/40/ 1630/AM01 Lic. NO. 0310078214 dt. 23.3.2001
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

Case No. M-93 ALC No.11/09 Dated 11.6.08	M/s. Indokem Ltd., Mumbai F.N. 01/83/162/ 1293/ AM08/DES-IV RLA F.No. 03/24/40/ 454/AM01 Lic. NO. 0310076097 dt. 8.3.2001
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

Case No M-94 ALC No.11/09 Dated 11.6.08	M/s. Integrated Fire Protection Pvt. Ltd. F.No.01/82/50/915/AM07/DES-IV RLA No. 02/24/40/1171/AM07 Lic.No. 0210093619 Dt. 13.9.2006.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008.

Case No M-95 ALC No.11/09 Dated 11.6.08	M/s. Grand Organics Pvt. Ltd. F.No.01/82/50/202/AM06/DES-IV RLA No. 17/24/40/13/AM06 Lic.No. 1710001054 Dt. 31.5.2005.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008.

Directorate General of Foreign Trade

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 11/83-ALC1/2008 MEETING DATE : 11.06.2008

1	Case No.:601/21/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/82/050/01213/AM05/	RLA File :03/24/040/00366/AM05/	Lic.No/Date:0310270526 25.05.2004	Defer Date:25.06.2008
Decision : The Committee considered the case as per agenda and decided to withdrawn the case as it is listed on 25.6.2008..				

2	Case No.:1/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00007/AM09/	RLA File :34/24/040/00010/AM05/	Lic.No/Date:3410010753 16.06.2004	Defer Date:09.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..				

3	Case No.:2/3/83-ALC1/2008	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/00008/AM09/	RLA File :34/24/040/00063/AM05/	Lic.No/Date:3410011281 23.08.2004	Defer Date:
Decision : The case was already approved in NC meeting no. 38/08 dt. 30.1.2008 in DES-VIII. Hence withdrawn.				

	Case No.:3/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00009/AM09/	RLA File :34/24/040/00068/AM05/	Lic.No/Date:3410011282	Defer

4			23.08.2004	Date:09.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..				

5	Case No.:4/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00010/AM09/	RLA File :34/24/040/00084/AM05/	Lic.No/Date:3410011410 08.09.2004	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

6	Case No.:5/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00011/AM09/	RLA File :34/24/040/00091/AM05/	Lic.No/Date:3410011526 20.09.2004	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

7	Case No.:6/3/83-ALC1/2008	Party Name:ZYDEX INDUSTRIES,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/00012/AM09/	RLA File :34/24/040/00090/AM05/	Lic.No/Date:3410011721 11.10.2004	Defer Date:
	Decision : The case was already approved in NC meeting no. 37/06 dt. 21.12.2005. Hence withdrawn.			

	Case No.:746/21/82-ALC4/2007	Party Name:GLOBE METAL INDS	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Reject
	HQ File :01/82/050/01445/AM05/	RLA File :29/80/040/00043/AM05/	Lic.No/Date:2910006902 04.11.2004	Defer Date:

8	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee discussed the case in detail and noted that consumables are not allowed under Advance Authorisation as per Para 4.1.3 of FTP. Hence the Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.
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9	Case No.:8/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00014/AM09/	RLA File :34/24/040/00095/AM05/	Lic.No/Date:3410011986 16.11.2004	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

10	Case No.:26/33/82-ALC1/2005	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Animal Husbandry and also decided to issue DO reminder to M/o Animal Husbandry. Accordingly the case may be re-listed on 9.7.2008..			

11	Case No.:50/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659 22.12.2005	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

12	Case No.: 51/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

13	Case No.: 12/3/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/83/050/00018/AM09/	RLA File :08/24/040/00267/AM06/	Lic.No/Date:0810054535 07.03.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.7.2008.			

14	Case No.: 14/3/83-ALC1/2008	Party Name:BAJAJ EXPORTS (INDIA)	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/83/050/00020/AM09/	RLA File :08/24/040/00288/AM06/	Lic.No/Date:0810055501 04.04.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.7.2008.			

15	Case No.: 11/3/83-ALC1/2008	Party Name:WENDT (INDIA) LIMITED,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Transferred to Different Section
	HQ File :01/83/050/00017/AM09/	RLA File :07/24/040/00067/AM07/	Lic.No/Date:0710044634 01.05.2006	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-I since the export product is machine tools.			

16	Case No.:42/46/83-ALC1/2007	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.7.2008.			

17	Case No.:20/3/83-ALC1/2008	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00026/AM09/	RLA File :08/24/040/00058/AM07/	Lic.No/Date:0810058077 14.07.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.7.2008.			

18	Case No.:21/3/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/00027/AM09/	RLA File :08/24/040/00103/AM07/	Lic.No/Date:0810058190 18.07.2006	Defer Date:
	Decision : The case was already approved in NC meeting no. 37/07 dt. 27.12.2006 in DES-VIII. Hence withdrawn			

19	Case No.:22/3/83-ALC1/2008	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00028/AM09/	RLA File :08/24/040/00111/AM07/	Lic.No/Date:0810058237 20.07.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.7.2008.			

20	Case No.:23/3/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/00029/AM09/	RLA File :08/24/040/00101/AM07/	Lic.No/Date:0810058508 27.07.2006	Defer Date:
	Decision : The case was already approved in NC meeting no. 39/07 dt. 101.2007 in DES-VIII. Hence withdrawn.			

21	Case No.:24/3/83-ALC1/2008	Party Name:ARJYOT CHEMICALS PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/00030/AM09/	RLA File :08/24/040/00130/AM07/	Lic.No/Date:0810058516 28.07.2006	Defer Date:
	Decision : The case was already approved in NC meeting no. 45/07 dt. 212.2007. Hence withdrawn.			

22	Case No.:87/3/83-ALC1/2008	Party Name:GURIND INDIA PVT LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/00093/AM09/	RLA File :05/24/040/00430/AM07/	Lic.No/Date:0510189782 30.08.2006	Defer Date:
	Decision : The case was already rejected in NC meeting no. 3/08 dt. 184.2007. Hence withdrawn.			

23	Case No.:43/46/83-ALC1/2007	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.7.2008.			

24	Case No.:25/3/83-ALC1/2008	Party Name:BODAL CHEMICALS LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00031/AM09/	RLA File :08/24/040/00155/AM07/	Lic.No/Date:0810059314	Defer

Decision : The case was already transferred to NC-III in NC meeting no. 32/07 dt. 22.11.2006. Hence withdrawn.

25	Case No.: 26/3/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Approved
	HQ File :01/83/050/00032/AM09/	RLA File :08/24/040/00159/AM07/	Lic.No/Date:0810059391 11.09.2006	Defer Date:
	Decision : The case was already approved in NC meeting no. 39/07 dt. 10.1.2007 in DES-VIII. Hence withdrawn.			

26	Case No.: 29/3/83-ALC1/2008	Party Name:JAK PRINTERS PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Approved
	HQ File :01/83/050/00035/AM09/	RLA File :03/94/040/00679/AM07/	Lic.No/Date:0310402482 04.10.2006	Defer Date:
	Decision : The case was already approved in NC meeting no. 38/07 dt. 3.1.2007 in DES-VIII. Hence withdrawn.			

27	Case No.: 23/31/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants central excise data from the firm. Accordingly the case may be re-listed on 9.7.2008.			

28	Case No.: 1/35/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/87/050/00629/AM07/	RLA File :03/94/040/00741/AM07/	Lic.No/Date:0310404245 16.10.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 9.7.2008..			

29	Case No.:13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 9.7.2008..			

30	Case No.:44/46/83-ALC1/2007	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01852/AM08/	RLA File :03/94/040/01436/AM06/	Lic.No/Date:0310405259 20.10.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 9.7.2008..			

31	Case No.:11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 9.7.2008..			

32	Case No.:88/3/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00094/AM09/	RLA File :05/24/040/00600/AM07/	Lic.No/Date:0510193501 31.10.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. TA will check up whether this case has been approved. Accordingly the case may be re-listed on 9.7.2008..			

33	Case No.:20/35/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/82/050/01231/AM07/	RLA File :03/94/040/00845/AM07/	Lic.No/Date:0310406383 02.11.2006	Defer Date:
	Decision : The case was already approved in NC meeting no. 46/08 dt. 20.2.2008. Hence withdrawn.			

34	Case No.:45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.7.2008.			

35	Case No.:9/49/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/82/050/01311/AM07/	RLA File :05/24/040/00690/AM07/	Lic.No/Date:0510194716 20.11.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008			

36	Case No.:17/38/82-ALC1/2006	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/82/050/01332/AM07/	RLA File :17/24/040/00059/AM07/	Lic.No/Date:1710001463 23.11.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 28.5.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 9.7.2008.			

37	Case No.:1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 9.7.2008..			

38	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 9.7.2008..			

39	Case No.:42/3/83-ALC1/2008	Party Name:DISPO DYECHEM PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/00048/AM09/	RLA File :08/24/040/00272/AM07/	Lic.No/Date:0810061996 28.12.2006	Defer Date:
	Decision : The case was already approved in NC meeting no. 50/07 dt. 28.3.2007 in DES-VIII. Hence withdrawn.			

40	Case No.:47/3/83-ALC1/2008	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/00053/AM09/	RLA File :08/24/040/00286/AM07/	Lic.No/Date:0810062157 05.01.2007	Defer Date:
	Decision : The case was already approved in NC meeting no. 49/07 dt. 21.3.2007 in DES-VIII. Hence withdrawn.			

	Case No.:29/44/82-ALC1/2006	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:11/83-ALC1/2008	Status:Case
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41			11.06.2008	Deferred
	HQ File :01/82/050/01570/AM07/	RLA File :02/24/040/00285/AM07/	Lic.No/Date:0210097263 15.01.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 2.4.2008 issued by DES.. Accordingly the case may be re-listed on 9.7.2008.			

42	Case No.:17/46/82-ALC1/2006	Party Name:BALMER LA WRIE & CO LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/82/050/01579/AM07/	RLA File :04/24/040/00380/AM07/	Lic.No/Date:0410086932 17.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued on 28.3.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:46/46/83-ALC1/2007	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01854/AM08/	RLA File :07/24/040/00727/AM07/	Lic.No/Date:0710049839 29.01.2007	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.			

44	Case No.:59/46/83-ALC1/2007	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01867/AM08/	RLA File :02/24/040/00308/AM07/	Lic.No/Date:0210097871 07.02.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 2.4.2008 issued by DES.. Accordingly the case may be re-listed on 9.7.2008.			

45	Case No.:52/3/83-ALC1/2008	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00058/AM09/	RLA File :08/24/040/00266/AM07/	Lic.No/Date:0810062879 12.02.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.7.2008.			

46	Case No.:54/3/83-ALC1/2008	Party Name:PUBLICITY PRINTERS	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00060/AM09/	RLA File :03/95/040/01373/AM07/	Lic.No/Date:0310420741 23.02.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. TA will check up whether this case has been approved. Accordingly the case may be re-listed on 9.7.2008..			

47	Case No.:736/24/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/87/050/01072/AM07/	RLA File :05/24/040/00987/AM07/	Lic.No/Date:0510200280 01.03.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

48	Case No.:903/21/82-ALC4/2007	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/82/050/01743/AM07/	RLA File :02/24/040/00326/AM07/	Lic.No/Date:0210098741 02.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued on 31.1.2008.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

49	Case No.:56/3/83-ALC1/2008	Party Name:PLASTIC PRODUCTS ENGINEERING CO.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00062/AM09/	RLA File :08/24/040/00199/AM07/	Lic.No/Date:0810063418 06.03.2007	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII (DES-VII)			

50	Case No.:927/21/82-ALC4/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/82/050/01778/AM07/	RLA File :03/94/040/00761/AM07/	Lic.No/Date:0310422485 09.03.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

51	Case No.:57/3/83-ALC1/2008	Party Name:KEDIA LUMBERS	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00063/AM09/	RLA File :24/80/040/00041/AM07/	Lic.No/Date:2410018602 15.03.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 9.7.2008..			

52	Case No.:59/3/83-ALC1/2008	Party Name:JAIN IRRIGATION SYSTEMS LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/00065/AM09/	RLA File :03/94/040/01497/AM07/	Lic.No/Date:0310424393 26.03.2007	Defer Date:

Decision : The case was already rejected in NC meeting no. 12/08 dt. 28.6.2007 in DES-6. Hence withdrawn.

53	Case No.: 70/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Rejected
	HQ File :01/83/050/01878/AM08/	RLA File :05/24/040/01043/AM07/	Lic.No/Date:0510201926 30.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

54	Case No.: 71/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Rejected
	HQ File :01/83/050/01879/AM08/	RLA File :05/24/040/01046/AM07/	Lic.No/Date:0510201928 30.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

55	Case No.: 72/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Rejected
	HQ File :01/83/050/01880/AM08/	RLA File :05/24/040/01053/AM07/	Lic.No/Date:0510201932 30.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

56	Case No.:61/3/83-ALC1/2008	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00067/AM09/	RLA File :03/94/040/01494/AM07/	Lic.No/Date:0310425366 02.04.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

57	Case No.:76/46/83-ALC1/2007	Party Name:ELCORP PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/01884/AM08/	RLA File :05/24/040/01040/AM07/	Lic.No/Date:0510202170 04.04.2007	Defer Date:
	Decision : The case was already approved in NC meeting no. 11/08 dt. 21.6.2007 in DES-6. Hence withdrawn.			

58	Case No.:77/46/83-ALC1/2007	Party Name:STALWART CREATIONS	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01885/AM08/	RLA File :05/24/040/00013/AM08/	Lic.No/Date:0510202215 09.04.2007	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI			

59	Case No.:9/17/83-ALC1/2007	Party Name:T VISMAIL HAJI & CO	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/00066/AM08/	RLA File :07/24/040/00762/AM07/	Lic.No/Date:0710051136 09.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

60	Case No.:5/10/80-ALC2/2007	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/80/050/00035/AM08/	RLA File :05/24/040/00030/AM08/	Lic.No/Date:0510202531 16.04.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

61	Case No.:6/10/80-ALC2/2007	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/80/050/00036/AM08/	RLA File :05/24/040/00031/AM08/	Lic.No/Date:0510202533 16.04.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

62	Case No.:87/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/01895/AM08/	RLA File :05/24/040/00062/AM08/	Lic.No/Date:0510202960 26.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:21/17/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/00235/AM08/	RLA File :03/95/040/01360/AM07/	Lic.No/Date:0310428507 03.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem			

Division) forwarded vide their U.O. No. 15022/8/2007/Ch.II dated 25.4.2007 and decided to approve this case on repeat basis as under:-

63

Item of Export	Qty	Item of Import	Qty
Lenacil Technical 98% Min. (3-Cyclohexyl -5,6- Trimethylene uracil)	1 kg.	1. Diethyl Adipate 2. Sodium Metal 3. 1-Cyclohexyl Urea 4. Benzene 5. Hexane	1.215 kg. 0.434 kg. 0.701 kg. 0.916 kg. 0.440 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

64

Case No.: 582/24/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
HQ File :01/83/050/00288/AM08/	RLA File :03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:09.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

65

Case No.: 18/12/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
HQ File :01/83/050/00277/AM08/	RLA File :34/24/040/00017/AM08/	Lic.No/Date:3410018756 09.05.2007	Defer Date:09.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from deptt. Of Fertilizer. Accordingly the case may be re-listed on 9.7.2008			

Case No.:67/3/83-ALC1/2008

Party Name:KAGAZKAAR INDUSTRIES
PVT. LTD.,

Meet No/Date:11/83-ALC1/2008
11.06.2008

Status:Case
Approved

66

HQ File :01/83/050/00073/AM09/	RLA File :03/94/040/00121/AM08/	Lic.No/Date:0310429155 11.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 11.6.2008 offered by him the Committee decided to approve the case as under:-			
Item Of Export	Qty.	Item of Import	Qty.
Paper Sacks with/Without handle with print Nt Content: 1) Kraft Paper (GSM 110+/- 10%: 1,44,013.000 Kilogram 2) Twisted Paper Cord 20,00,000.000 Metres	1,61,075 Kgs.	1. Kraft Paper(GSM 110+/-10%) 2. Twisted Paper Cord 3. Printed Ink 4. Hot Melt Adhesive 5. Water Based EVA Adhesive	1,58,414.300 Kgs. 21,50,000 Metre 4204 kgs. 1401 kgs. 2,093 Kgs.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.:99/46/83-ALC1/2007	Party Name:STALWART CREATIONS	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01907/AM08/	RLA File :05/24/040/00132/AM08/	Lic.No/Date:0510203784 17.05.2007	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI			

68	Case No.:68/3/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00074/AM09/	RLA File :03/94/040/00107/AM08/	Lic.No/Date:0310430214 22.05.2007	Defer Date:09.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..

69	Case No.:22/14/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 9.7.2008..			

70	Case No.:626/24/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00395/AM08/	RLA File :03/94/040/00070/AM08/	Lic.No/Date:0310430579 24.05.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

71	Case No.:70/3/83-ALC1/2008	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/00076/AM09/	RLA File :03/94/040/00157/AM08/	Lic.No/Date:0310430917 29.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued on 6.3.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
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72	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:09.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..				

73	Case No.:36/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00475/AM08/	RLA File :03/94/040/01485/AM07/	Lic.No/Date:0310431198 31.05.2007	Defer Date:09.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..				

74	Case No.:105/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/01913/AM08/	RLA File :05/24/040/00201/AM08/	Lic.No/Date:0510204728 11.06.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

75	Case No.:673/24/83-ALC1/2007	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00510/AM08/	RLA File :04/24/040/00617/AM06/	Lic.No/Date:0410089904 12.06.2007	Defer Date:09.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..				

76	Case No.:107/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01915/AM08/	RLA File :07/24/040/00173/AM08/	Lic.No/Date:0710051998 14.06.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks and also decided to check up ITC...Accordingly the case may be re-listed on 9.7.2008..			

77	Case No.:50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 9.7.2008..			

78	Case No.:110/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/01918/AM08/	RLA File :05/24/040/00207/AM08/	Lic.No/Date:0510205071 18.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

79	Case No.:72/3/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00078/AM09/	RLA File :08/24/040/00084/AM08/	Lic.No/Date:0810065557 22.06.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of			

the case for four weeks. Accordingly the case may be re-listed on 9.7.2008.

80	Case No.:113/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01921/AM08/	RLA File :07/24/040/00225/AM08/	Lic.No/Date:0710052245 29.06.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Min. of Steel. Accordingly the case may be re-listed on 9.7.2008..			

81	Case No.:114/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01922/AM08/	RLA File :02/24/040/00095/AM08/	Lic.No/Date:0210102082 02.07.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

82	Case No.:126/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01934/AM08/	RLA File :07/24/040/00253/AM08/	Lic.No/Date:0710052532 18.07.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks and also check up ITC....Accordingly the case may be re-listed on 9.7.2008..			

83	Case No.:132/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/01940/AM08/	RLA File :05/24/040/00326/AM08/	Lic.No/Date:0510206746 25.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with			

the requirements as discussed and explained during the personal hearing on 23.4.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

84	Case No.:75/3/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00081/AM09/	RLA File :08/24/040/00120/AM08/	Lic.No/Date:0810066352 03.08.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

85	Case No.:134/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/01942/AM08/	RLA File :05/24/040/00365/AM08/	Lic.No/Date:0510207142 03.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

86	Case No.:135/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/01943/AM08/	RLA File :05/24/040/00350/AM08/	Lic.No/Date:0510207144 03.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

87	Case No.:136/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01944/AM08/	RLA File :07/24/040/00325/AM08/	Lic.No/Date:0710052728 06.08.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks and also check up ITC....Accordingly the case may be re-listed on 9.7.2008..			

88	Case No.:145/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/01953/AM08/	RLA File :05/24/040/00398/AM08/	Lic.No/Date:0510207471 10.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

89	Case No.:785/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00964/AM08/	RLA File :03/95/040/01203/AM07/	Lic.No/Date:0310439241 13.08.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008			

90	Case No.:970/24/83-ALC1/2007	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00986/AM08/	RLA File :25/24/040/00006/AM08/	Lic.No/Date:2510001959 14.08.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008

91	Case No.:351/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/85/050/00066/AM08/	RLA File :05/24/040/00419/AM08/	Lic.No/Date:0510208088 24.08.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 9.7.2008..			

92	Case No.:44/25/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/01069/AM08/	RLA File :03/95/040/01181/AM07/	Lic.No/Date:0310440975 27.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

93	Case No.:149/46/83-ALC1/2007	Party Name:IMPACT SAFETY GLASS WORKS P LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01957/AM08/	RLA File :07/24/040/00386/AM08/	Lic.No/Date:0710053085 28.08.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..			

	Case No.:150/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/01958/AM08/	RLA File :05/24/040/00445/AM08/	Lic.No/Date:0510208251 29.08.2007	Defer Date:

94	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		
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95	Case No.:13/25/83-ALC1/2007	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01038/AM08/	RLA File :03/94/040/00513/AM08/	Lic.No/Date:0310441280 30.08.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Mines Accordingly the case may be re-listed on 9.7.2008..			

96	Case No.:34/25/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01059/AM08/	RLA File :03/95/040/00334/AM08/	Lic.No/Date:0310441325 30.08.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

97	Case No.:155/46/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01963/AM08/	RLA File :05/24/040/00231/AM08/	Lic.No/Date:0510208781 10.09.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 25.6.2008..			

	Case No.:157/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
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98	HQ File :01/83/050/01965/AM08/	RLA File :05/24/040/00484/AM08/	Lic.No/Date:0510209011 14.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

99	Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

100	Case No.:19/26/85-ALC3/2007	Party Name:INDIAN EMPORIUM	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/85/050/00087/AM08/	RLA File :10/24/040/00114/AM08/	Lic.No/Date:1010027407 24.09.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

101	Case No.:79/3/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/00085/AM09/	RLA File :03/94/040/00612/AM08/	Lic.No/Date:0310444165 25.09.2007	Defer Date:
	Decision : The case was already approved in NC meeting no. 38/08 dt. 30.1.2008 in DES-VII. Hence withdrawn.			

	Case No.:162/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
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102	HQ File :01/83/050/01970/AM08/	RLA File :07/24/040/00465/AM08/	Lic.No/Date:0710053647 03.10.2007	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of steel. Accordingly the case may be re-listed on 9.7.2008..			

103	Case No.:163/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/01971/AM08/	RLA File :05/24/040/00542/AM08/	Lic.No/Date:0510210029 04.10.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

104	Case No.:167/46/83-ALC1/2007	Party Name:AERO EXPORTS	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01975/AM08/	RLA File :05/24/040/00543/AM08/	Lic.No/Date:0510210143 08.10.2007	Defer Date:09.07.2008
Decision : The Committee considered the case as per agenda and decided issue reminder to firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.7.2008..				

105	Case No.:169/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01977/AM08/	RLA File :07/24/040/00497/AM08/	Lic.No/Date:0710053829 15.10.2007	Defer Date:09.07.2008
Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks and also check up ITC....Accordingly the case may be re-listed on 9.7.2008..				

106	Case No.:170/46/83-ALC1/2007	Party Name:RUSHIL DECOR PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/01978/AM08/	RLA File :08/24/040/00177/AM08/	Lic.No/Date:0810067810 15.10.2007	Defer Date:
	Decision : The case was already approved in NC meeting no. 40/08 dt. 13.2.2008 in DES-VII. Hence withdrawn.			

107	Case No.:171/46/83-ALC1/2007	Party Name:RUSHIL DECOR PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/01979/AM08/	RLA File :08/24/040/00178/AM08/	Lic.No/Date:0810067812 15.10.2007	Defer Date:
	Decision : The case was already approved in NC meeting no. 40/08 dt. 13.2.2008 in DES-VII. Hence withdrawn.			

108	Case No.:11/30/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01380/AM08/	RLA File :05/24/040/00538/AM08/	Lic.No/Date:0510210750 18.10.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

109	Case No.:12/30/83-ALC1/2007	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/01381/AM08/	RLA File :52/24/040/00015/AM08/	Lic.No/Date:5210022287 18.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

110	Case No.:20/30/83-ALC1/2007	Party Name:EMAMI LIMITED,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01389/AM08/	RLA File :02/24/040/00200/AM08/	Lic.No/Date:0210105400 22.10.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 9.7.2008..			

111	Case No.:4/30/85-ALC3/2007	Party Name:MASKOT INTERNATIONAL	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/85/050/00108/AM08/	RLA File :31/24/040/00249/AM08/	Lic.No/Date:3110031267 23.10.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 9.7.2008..			

112	Case No.:34/30/83-ALC1/2007	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01403/AM08/	RLA File :09/24/040/00324/AM08/	Lic.No/Date:0910031854 23.10.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

113	Case No.:40/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01409/AM08/	RLA File :31/24/040/00245/AM08/	Lic.No/Date:3110031263 23.10.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 11.5.2008 offered by him the Committee decided to call for the following information from the firm as under:-			

1. Net weight of Developer and Colouration Cream
2. Raw material quantity required for each export seperately
3. Copy of approved formulation under Drug & Cosmetics act. And
4. Working sheet to arrive at the quantity of raw material asked for on the basis of approved formulation.

Accordingly the case may be re-listed on 9.7.2008.

114	Case No.:176/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01984/AM08/	RLA File :07/24/040/00534/AM08/	Lic.No/Date:0710054154 26.10.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks and also check up ITC....Accordingly the case may be re-listed on 9.7.2008..			

115	Case No.:178/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/01986/AM08/	RLA File :05/24/040/00599/AM08/	Lic.No/Date:0510211375 01.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

116	Case No.:89/3/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00095/AM09/	RLA File :10/21/040/00114/AM08/	Lic.No/Date:1010027817 05.11.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 9.7.2008..			

117	Case No.:181/46/83-ALC1/2007	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01989/AM08/	RLA File :34/24/040/00163/AM08/	Lic.No/Date:3410020013 06.11.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008			

118	Case No.:184/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01992/AM08/	RLA File :07/24/040/00570/AM08/	Lic.No/Date:0710054501 15.11.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks and also check up ITC....Accordingly the case may be re-listed on 9.7.2008..			

119	Case No.:11/38/83-ALC1/2007	Party Name:EXOTIC NATURALS	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01573/AM08/	RLA File :03/94/040/00374/AM08/	Lic.No/Date:0310450292 15.11.2007	Defer Date:11.06.2008
	Decision : The case was already transferred to NC-III in NC meeting no. 23/08 dt. 19.9.2007. Hence withdrawn.			

120	Case No.:192/46/83-ALC1/2007	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/02000/AM08/	RLA File :03/94/040/00781/AM08/	Lic.No/Date:0310450557 16.11.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

121	Case No.:15/38/83-ALC1/2007	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01577/AM08/	RLA File :03/94/040/00855/AM08/	Lic.No/Date:0310450551 16.11.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008			

122	Case No.:16/38/83-ALC1/2007	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01578/AM08/	RLA File :03/94/040/00854/AM08/	Lic.No/Date:0310450553 16.11.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008			

123	Case No.:197/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/02005/AM08/	RLA File :05/24/040/00646/AM08/	Lic.No/Date:0510212232 19.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with the requirements as discussed and explained during the personal hearing on 23.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

124	Case No.:198/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Rejected
	HQ File :01/83/050/02006/AM08/	RLA File :05/24/040/00647/AM08/	Lic.No/Date:0510212233 19.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not comply with			

the requirements as discussed and explained during the personal hearing on 23.4.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

125	Case No.:80/3/83-ALC1/2008	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00086/AM09/	RLA File :08/24/040/00143/AM08/	Lic.No/Date:0810068620 22.11.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.7.2008.			

126	Case No.:201/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/02009/AM08/	RLA File :02/24/040/00226/AM08/	Lic.No/Date:0210106398 23.11.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

127	Case No.:81/3/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00087/AM09/	RLA File :03/94/040/00894/AM08/	Lic.No/Date:0310451535 26.11.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

128	Case No.:38/39/83-ALC1/2007	Party Name:THERMAX LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/01617/AM08/	RLA File :31/24/040/00289/AM08/	Lic.No/Date:3110031708 28.11.2007	Defer Date:09.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..

129	Case No.:210/46/83-ALC1/2007	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/02018/AM08/	RLA File :02/24/040/00247/AM08/	Lic.No/Date:0210107106 12.12.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

130	Case No.:212/46/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/00111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

131	Case No.:82/3/83-ALC1/2008	Party Name:ACMECHEM LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00088/AM09/	RLA File :02/24/040/00261/AM08/	Lic.No/Date:0210107606 28.12.2007	Defer Date:25.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..			

132	Case No.:54/11/83-ALC1/2008	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00324/AM09/	RLA File :09/24/040/00447/AM08/	Lic.No/Date:0910032514 31.12.2007	Defer Date:09.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.6.2008..

133	Case No.: 58/11/83-ALC1/2008	Party Name:SHREYAS INDIA PVT. LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/83/050/00328/AM09/	RLA File :13/21/040/00134/AM08/	Lic.No/Date:1310025580 11.01.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

134	Case No.: 37/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/83/050/00307/AM09/	RLA File :02/24/040/00281/AM08/	Lic.No/Date:0210108327 18.01.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

135	Case No.: 57/11/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/83/050/00327/AM09/	RLA File :10/24/040/00172/AM08/	Lic.No/Date:1010028575 22.01.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 9.7.2008..			

136	Case No.: 9/11/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/83/050/00279/AM09/	RLA File :03/94/040/00943/AM08/	Lic.No/Date:0310459413 29.01.2008	Defer Date:09.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

137	Case No.:51/11/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00321/AM09/	RLA File :05/24/040/00280/AM08/	Lic.No/Date:0510215718 31.01.2008	Defer Date:07.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

138	Case No.:214/46/83-ALC1/2007	Party Name:MARQUE IMPEX	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/02022/AM08/	RLA File :29/24/040/00004/AM08/	Lic.No/Date:2910008995 04.02.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.7.2008.			

139	Case No.:11/11/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/00281/AM09/	RLA File :03/94/040/01060/AM08/	Lic.No/Date:0310460243 06.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.II dated 30.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	10% Palladium on Carbon Catalyst (purity of Palladium 99.99%)	1 kg.	1. Palladium (Purity 99.9%) 2. Activated Carbon	0.1025 kg. 0.981 kg.

		(Moisture 9%)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

140

Case No.:10/11/83-ALC1/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status :Case Approved
HQ File :01/83/050/00280/AM09/	RLA File :03/94/040/01015/AM08/	Lic.No/Date:0310460312 07.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/67/2003/Ch.III dated 4.9.2003 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
PEG 7 Glyceryl Cocoate Fatty Acid Ester of Glyeryl 7 moles Ethoxylate	1 kg.	1) Glycerine 2) C8-C18 Fatty Acid	0.118 kg. 0.359 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

141	Case No.:215/46/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/02023/AM08/	RLA File :08/24/040/00248/AM08/	Lic.No/Date:0810070047 11.02.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.7.2008.			

	Case No.:12/11/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
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142	HQ File :01/83/050/00282/AM09/	RLA File :03/94/040/01128/AM08/	Lic.No/Date:0310460669 12.02.2008	Defer Date:09.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..				

143	Case No.:6/7/83-ALC1/2008	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00153/AM09/	RLA File :05/24/040/00859/AM08/	Lic.No/Date:0510216255 12.02.2008	Defer Date:09.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..				

144	Case No.:216/46/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Deffered
	HQ File :01/83/050/02024/AM08/	RLA File :08/24/040/00173/AM08/	Lic.No/Date:0810070054 12.02.2008	Defer Date:9.7.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.7.2008.				

145	Case No.:53/11/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00323/AM09/	RLA File :09/24/040/00378/AM08/	Lic.No/Date:0910032966 13.02.2008	Defer Date:09.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..				

	Case No.:55/11/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:11/83-ALC1/2008	Status:Case
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146			11.06.2008	Deferred
	HQ File :01/83/050/00325/AM09/	RLA File :09/24/040/00494/AM08/	Lic.No/Date:0910032964 13.02.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

147	Case No.:70/11/83-ALC1/2008	Party Name:ABHILASH CHEMICALS PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00340/AM09/	RLA File :04/24/040/00358/AM08/	Lic.No/Date:0410093858 14.02.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008			

148	Case No.:8/7/83-ALC1/2008	Party Name:UTILITY FORMS PVT LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00155/AM09/	RLA File :05/24/040/00873/AM08/	Lic.No/Date:0510216479 15.02.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

149	Case No.:32/51/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/02066/AM08/	RLA File :07/24/040/00753/AM08/	Lic.No/Date:0710055909 18.02.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

	Case No.:62/11/83-ALC1/2008	Party Name:GULBRANDSEN CHEMICALS	Meet No/Date:11/83-ALC1/2008	Status:Case
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150		PVT LTD	11.06.2008	Approved
	HQ File :01/83/050/00332/AM09/	RLA File :34/24/040/00225/AM08/	Lic.No/Date:3410020879 21.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2002/Ch.II dated 20. 2.2003 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Stannic Chloride Anhydrous	1 kg.	Tin Ingots	0.470 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

151	Case No.:9/7/83-ALC1/2008	Party Name:SHIPRA PACKAGINGS (P) LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00156/AM09/	RLA File :05/24/040/00891/AM08/	Lic.No/Date:0510217101 27.02.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

152	Case No.:28/51/83-ALC1/2007	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/02062/AM08/	RLA File :04/24/040/00272/AM08/	Lic.No/Date:0410094068 27.02.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

153	Case No.:10/7/83-ALC1/2008	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00157/AM09/	RLA File :05/24/040/00898/AM08/	Lic.No/Date:0510217251 29.02.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

154	Case No.:13/7/83-ALC1/2008	Party Name:SYNDICATE LABLES	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00160/AM09/	RLA File :05/24/040/00913/AM08/	Lic.No/Date:0510217304 03.03.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

155	Case No.:1/50/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/02033/AM08/	RLA File :17/24/040/00158/AM08/	Lic.No/Date:1710001970 03.03.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

156	Case No.:3/7/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00150/AM09/	RLA File :05/24/040/00823/AM08/	Lic.No/Date:0510217316 04.03.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

157	Case No.:12/7/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00159/AM09/	RLA File :05/24/040/00909/AM08/	Lic.No/Date:0510217515 07.03.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

158	Case No.:14/7/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00161/AM09/	RLA File :05/24/040/00919/AM08/	Lic.No/Date:0510217517 07.03.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

159	Case No.:11/7/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00158/AM09/	RLA File :05/24/040/00902/AM08/	Lic.No/Date:0510217635 10.03.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

	Case No.:63/11/83-ALC1/2008	Party Name:SUJATA CHEMICALS	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/00333/AM09/	RLA File :34/24/040/00236/AM08/	Lic.No/Date:3410021013 10.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/87/2007/Ch.II dated 31.12.2007 and decided to approve this case as under:-			

160	Item of Export	Qty	Item of Import	Qty
	Potassium Hydroxide Pellets (Caustic Potash Pellets)	1 kg.	Potassium Hydroxide Pellets (Caustic Potash Flakes)	1.02 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

161	Case No.:5/7/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00152/AM09/	RLA File :05/24/040/00841/AM08/	Lic.No/Date:0510217693 11.03.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

162	Case No.:7/7/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00154/AM09/	RLA File :05/24/040/00864/AM08/	Lic.No/Date:0510217694 11.03.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

	Case No.:17/7/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/00164/AM09/	RLA File :04/24/040/00369/AM08/	Lic.No/Date:0410094433 17.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of			

written comments dt. 11.6.2008 offered by him the Committee decided to approve the case as under:-

Item Of Export	Qty.	S. No.	Item of Import	Qty. Recommended
Laminated Safety Glass Tinted without Shade Band (Thickness 4.96 mm to 5.76 mm.)	30,000 Sq. Meters	1.	Tinted Float Glass(Thickness 2.1mm to 2.5 mm)	72,000 Sq. Meters
		2.	Poly Vinyl Butyral Film without shade band (Thickness 0.76 mm)	33000 Sq. Meters
		3.*	Grinding Wheel (Abrasives)	9.0 No.
		4.	Mirror Button(Plastic)	Nett To Nett.
		5.	Enamel (Porcelain Enamel base frit)	300.0 Kg.
		6.	Diluents for Enamel	20.0 Kg.
		7.	Medium 239 (Ethyl Acetate Base)	6.0 Kg.
		8.*	Eskal 15 Powder (Natural Calcium Carbonate)	304 Kg.
		9.	Furnace Roller (Ceramic)	Not Allowed
		10.*	Stainless Steel Cloth (Furnace Tooling Cloth)	62.49 Meter
		11.*	EPDM Rings (Vacuum Tubes)	102.0 No.
		12.	Pine Wood Sawn -	As per packing Policy

- There should be overall Value Cap Of 2 % of FOB Value on item at Sr. No.3, 8, 10, 11 taken together.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:18/7/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
HQ File :01/83/050/00165/AM09/	RLA File :04/24/040/00368/AM08/	Lic.No/Date:0410094432 17.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 11.6.2008 offered by him the Committee decided to approve the case as under:-

Item Of Export	Qty.	S. No.	Item of Import	Qty. Recommended
Laminated Safety Glass Tinted With Shade Band (Thickness 4.96 mm to 5.76 mm.)	5,000 Sq. Meters	1.	Tinted Float Glass(Thickness 2.1mm to 2.5 mm)	12,000 Sq. Meters
		2.	Poly Vinyl Butyral Film with shade band (Thickness 0.76 mm)	5,500 Sq. Meters
		3.*	Grinding Wheel (Abrasives)	2.0 No.
		4.	Mirror Button(Plastic)	Nett To Nett.
		5.	Enamel (Porcelain Enamel base frit)	50.0 Kg.
		6.	Diluents for Enamel	3.25 Kg.
		7.	Medium 239 (Ethyl Acetate Base)	1.0 Kg.
		8.*	Eskal 15 Powder (Natural Calcium Carbonate)	50.54 Kg.
		9.	Furnace Roller (Ceramic)	Not Allowed

		10.*	Stainless Steel Cloth (Furnace Tooling Cloth)	10.41 Meter
		11.*	EPDM Rings (Vacuum Tubes)	17 No.
		12.	Pine Wood Sawn -	As per packing Policy

- There should be overall Value Cap Of 2 % of FOB Value on item at Sr. No.3, 8, 10, 11 taken together.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

165	Case No.:19/7/83-ALC1/2008	Party Name:KIRAN PONDY CHEMS LIMITED,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00166/AM09/	RLA File :04/24/040/00359/AM08/	Lic.No/Date:0410094751 25.03.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

166	Case No.:61/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00331/AM09/	RLA File :31/24/040/00419/AM09/	Lic.No/Date:3110033456 07.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.7.2008..			

167	Case No.:52/11/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00322/AM09/	RLA File :07/21/040/01518/AM08/	Lic.No/Date:0710056829 08.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer			

consideration of the case for four weeks and also check up ITC....Accordingly the case may be re-listed on 9.7.2008..

168	Case No.:13/11/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00283/AM09/	RLA File :03/94/040/01293/AM08/	Lic.No/Date:0310468008 10.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 9.7.2008..			

169	Case No.:14/11/83-ALC1/2008	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00284/AM09/	RLA File :03/94/040/00014/AM09/	Lic.No/Date:0310468096 10.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

170	Case No.:15/11/83-ALC1/2008	Party Name:JAK PRINTERS PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00285/AM09/	RLA File :03/94/040/00020/AM09/	Lic.No/Date:0310468355 15.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

	Case No.:27/11/83-ALC1/2008	Party Name:SUPARNA CHEMICALS LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/00297/AM09/	RLA File :03/95/040/01281/AM08/	Lic.No/Date:0310468394 15.04.2008	Defer Date:
	Decision :			

171	The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/76/2006/Ch.II dated 15.9.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Sodium N-Propylate In n-propanol 20%	1 kg.	1. Sodium Metal 2. N-Propanol	0.057 kg. 0.948 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

172	Case No.:59/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00329/AM09/	RLA File :31/24/040/00009/AM09/	Lic.No/Date:3110033506 15.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 9.7.2008..			

173	Case No.:22/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00292/AM09/	RLA File :03/95/040/01008/AM08/	Lic.No/Date:0310468611 16.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

174	Case No.:23/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00293/AM09/	RLA File :03/95/040/01081/AM08/	Lic.No/Date:0310468596 16.04.2008	Defer Date:09.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

175	Case No.:26/11/83-ALC1/2008	Party Name:WESTERN CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00296/AM09/	RLA File :03/95/040/01269/AM08/	Lic.No/Date:0310468631 16.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

176	Case No.:39/11/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00309/AM09/	RLA File :02/24/040/00007/AM09/	Lic.No/Date:0210111446 16.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

177

Case No.:16/11/83-ALC1/2008	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
HQ File :01/83/050/00286/AM09/	RLA File :03/94/040/00027/AM09/	Lic.No/Date:0310468791 17.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/21/2007/Ch.II dated 12.7.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Ester Gum	1 kg.	1. Rosin 2. Glycerine	1.000 kg. 0.103 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

178	Case No.:17/11/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00287/AM09/	RLA File :03/94/040/00074/AM09/	Lic.No/Date:0310468672 17.04.2008	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 9.7.2008..			

179	Case No.:18/11/83-ALC1/2008	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00288/AM09/	RLA File :03/94/040/00078/AM09/	Lic.No/Date:0310468686 17.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

180	Case No.:19/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00289/AM09/	RLA File :03/95/040/00087/AM08/	Lic.No/Date:0310468810 17.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

181	Case No.:21/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00291/AM09/	RLA File :03/95/040/00717/AM08/	Lic.No/Date:0310468813 17.04.2008	Defer Date:09.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

182	Case No.: 28/11/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/83/050/00298/AM09/	RLA File :03/95/040/00038/AM09/	Lic.No/Date:0310468893 21.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

183	Case No.: 30/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/83/050/00300/AM09/	RLA File :03/95/040/00057/AM09/	Lic.No/Date:0310469024 22.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

184	Case No.: 32/11/83-ALC1/2008	Party Name:PRATIK PANELS LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/83/050/00302/AM09/	RLA File :03/95/040/00066/AM09/	Lic.No/Date:0310469018 22.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 9.7.2008..			

185	Case No.: 29/11/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/83/050/00299/AM09/	RLA File :03/95/040/00040/AM09/	Lic.No/Date:0310469305 23.04.2008	Defer Date:09.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

186	Case No.:31/11/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00301/AM09/	RLA File :03/95/040/00063/AM09/	Lic.No/Date:0310469349 24.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

187	Case No.:42/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00312/AM09/	RLA File :02/24/040/00015/AM09/	Lic.No/Date:0210111737 24.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

188	Case No.:43/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00313/AM09/	RLA File :02/24/040/00016/AM09/	Lic.No/Date:0210111738 25.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

189	Case No.:20/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00290/AM09/	RLA File :03/95/040/00171/AM08/	Lic.No/Date:0310469944 29.04.2008	Defer Date:09.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

190	Case No.:24/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00294/AM09/	RLA File :03/95/040/01096/AM08/	Lic.No/Date:0310469950 29.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

191	Case No.:25/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00295/AM09/	RLA File :03/95/040/01162/AM08/	Lic.No/Date:0310469916 29.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

192	Case No.:35/11/83-ALC1/2008	Party Name:ROSSARI BIOTECH	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00305/AM09/	RLA File :03/95/040/00094/AM09/	Lic.No/Date:0310469958 29.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

193	Case No.:60/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00330/AM09/	RLA File :31/24/040/00025/AM09/	Lic.No/Date:3110033638 29.04.2008	Defer Date:09.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 9.7.2008..

194

Case No.:7/11/83-ALC1/2008	Party Name:SURFACTANT SPECIALITIES LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
HQ File :01/83/050/00277/AM09/	RLA File :03/95/040/00073/AM09/	Lic.No/Date:0310470146 30.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/58/2006/Ch.III dated 19.6.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Sodium Lauryl Ether Sulfate (Active Matter 69%)	1 kg.	1. Lauryl Alcohol Ethoxylate	0.534 kg.
		2. Sulphur	0.060 kg.
		3. Caustic Soda Flakes	0.075 kg.
HDPE granules may be allowed as packing policy.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

195	Case No.: 33/11/83-ALC1/2008	Party Name:RAVI DYEWARE CO.LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/83/050/00303/AM09/	RLA File :03/95/040/00067/AM09/	Lic.No/Date:0310470067 30.04.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

196

Case No.: 34/11/83-ALC1/2008	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Approved
HQ File :01/83/050/00304/AM09/	RLA File :03/95/040/00072/AM09/	Lic.No/Date:0310470385 02.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/34/2002/Ch.III dated 28.2.2005 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Reactive Blue 3 RG	1 kg.	Reactive Blue 49 base	0.656 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

197

Case No.: 38/11/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
HQ File :01/83/050/00308/AM09/	RLA File :02/24/040/00322/AM08/	Lic.No/Date:0210112043 02.05.2008	Defer Date:09.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

198

Case No.: 47/11/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
HQ File :01/83/050/00317/AM09/	RLA File :02/24/040/00022/AM09/	Lic.No/Date:0210112046 02.05.2008	Defer Date:09.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

199	Case No.:48/11/83-ALC1/2008	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00318/AM09/	RLA File :02/24/040/00023/AM09/	Lic.No/Date:0210112048 02.05.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

200	Case No.:5/11/83-ALC1/2008	Party Name:NASA WOOD INDUSTRIES	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00275/AM09/	RLA File :53/81/040/00006/AM08/	Lic.No/Date:5310005533 06.05.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

201	Case No.:8/11/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00278/AM09/	RLA File :03/95/040/00048/AM09/	Lic.No/Date:0310470735 06.05.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

202	Case No.:36/11/83-ALC1/2008	Party Name:ROSSARI BIOTECH	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00306/AM09/	RLA File :03/95/040/00111/AM09/	Lic.No/Date:0310470770 06.05.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

203	Case No.:45/11/83-ALC1/2008	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00315/AM09/	RLA File :02/24/040/00020/AM09/	Lic.No/Date:0210112084 06.05.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

204	Case No.:3/11/83-ALC1/2008	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Approved
	HQ File :01/83/050/00273/AM09/	RLA File :06/24/040/00005/AM09/	Lic.No/Date:0610013360 08.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/212/2000/Ch.III dated 19.10.2004 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Catalyst 32-5 containing Zinc Oxide 89.5% minimum	1 kg.	1. Zinc Oxide 2. Zinc carbonate 3. Cement Fondu	0.805 kg. 0.276 kg. 0.086 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

205	Case No.:4/11/83-ALC1/2008	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00274/AM09/	RLA File :08/24/040/00021/AM09/	Lic.No/Date:0810071770 08.05.2008	Defer Date:09.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

206	Case No.:44/11/83-ALC1/2008	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00314/AM09/	RLA File :02/24/040/00018/AM09/	Lic.No/Date:0210112206 08.05.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

207	Case No.:56/11/83-ALC1/2008	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00326/AM09/	RLA File :10/24/040/00013/AM09/	Lic.No/Date:1010029467 08.05.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

208	Case No.:71/11/83-ALC1/2008	Party Name:MAHA VEER SAFETY GLASS COMPANY P. LTD.,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00341/AM09/	RLA File :04/24/040/00417/AM08/	Lic.No/Date:0410095718 08.05.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

209	Case No.:64/11/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00334/AM09/	RLA File :34/24/040/00006/AM09/	Lic.No/Date:3410021376 12.05.2008	Defer Date:09.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 9.7.2008..

210	Case No.:65/11/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00335/AM09/	RLA File :34/24/040/00007/AM09/	Lic.No/Date:3410021375 12.05.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 9.7.2008..			

211	Case No.:46/11/83-ALC1/2008	Party Name:STP LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00316/AM09/	RLA File :02/24/040/00021/AM09/	Lic.No/Date:0210112524 15.05.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 9.7.2008..			

212	Case No.:49/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00319/AM09/	RLA File :02/24/040/00036/AM09/	Lic.No/Date:0210112481 15.05.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DBT. Accordingly the case may be re-listed on 9.7.2008..			

213	Case No.:50/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00320/AM09/	RLA File :02/24/040/00037/AM09/	Lic.No/Date:0210112482 15.05.2008	Defer Date:09.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DBT. Accordingly the case may be re-listed on 9.7.2008..

214	Case No.:66/11/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00336/AM09/	RLA File :34/24/040/00020/AM09/	Lic.No/Date:3410021405 15.05.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

215	Case No.:40/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00310/AM09/	RLA File :02/24/040/00008/AM09/	Lic.No/Date:0210112755 26.05.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

216	Case No.:41/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00311/AM09/	RLA File :02/24/040/00013/AM09/	Lic.No/Date:0210112756 26.05.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

217	Case No.:1/11/83-ALC1/2008	Party Name:VIC INDUSTRIES,	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status:Case Deferred
	HQ File :01/83/050/00271/AM09/	RLA File :17/24/040/00030/AM09/	Lic.No/Date:1710002056 30.05.2008	Defer Date:09.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

218	Case No.: 2/11/83-ALC1/2008	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Approved
	HQ File :01/83/050/00272/AM09/	RLA File :06/24/040/00008/AM09/	Lic.No/Date:0610013468 02.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/88/2002/Ch.III dated 6.9.2002 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Catalyst 59-5/59-5M containing ZnO 36% and Na ₂ O 17% Al ₂ O ₃ =30%	1 kg.	1. Zinc Carbonate 2. Sidium by carbonate 3. Alumina trihydrate 4. Atta gel	0.616 kg. 0.511 kg. 0.480 kg. 0.154 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

219	Case No.: 6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..			

	Case No.: 67/11/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Deferred
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220	HQ File :01/83/050/00337/AM09/	RLA File :05/24/040/00113/AM09/	Lic.No/Date:0510221581 04.06.2008	Defer Date:09.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.7.2008..			

221	Case No.: 68/11/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Approved
	HQ File :01/83/050/00338/AM09/	RLA File :05/24/040/00123/AM09/	Lic.No/Date:0510221582 04.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow items of import as per SION A 1569. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

222	Case No.: 69/11/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:11/83-ALC1/2008 11.06.2008	Status: Case Approved
	HQ File :01/83/050/00339/AM09/	RLA File :05/24/040/00144/AM09/	Lic.No/Date:0510221583 04.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow items of import as per SION A 1569. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Date:16.06.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer